LOK SABHA

Monday April 10, 1978/Chaitra 20, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR SPEAKER *in the Chair*]

WELCOME TO THE SOVIET PARLIAMENTARY DELEGATION

MR SPEAKER Hon ble Members at the outset I have to make an announcement.

On my own behalf and on behalf of the Hon ble Members of the House, I have great pleasure in welcoming His Excellency Mr A P Shitikov Chairman of the Soviet of the Union of the Supreme Soviet of the USSR and the Hon'ble Members of the Soviet Parliamentary Delegation who are on a visit to India as our honoured guests

The other Hon ble Members of the delegation are —

(1) Mr N I Maslennikov Member of Parliament

(2) Mr B R Rakhimov Member of Parliament

(3) Mr G V Tardjumanian, Member of Parliament

(4) Mr F D Kasyanenko Member of Parliament

The delegation arrived here this morning They are now seated in the Special Box Through them we convey our greetings and best wishes to His Excellency the Chairman of the Presidum of the Supreme Soviet of the USSR, His Excellency the Chairman of the Council of Ministers of the USSR, the Supreme Soviet, the Government and the friendly people of the Soviet Union

ORAL ANSWERS TO QUESTIONS

Movement of Rice in U P

*637. SHRI NIRMAL CHANDRA JAIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government on principles and in practice permit the free movement of rice and dhan" throughout India,

(b) whether it had come to the Government's notice that U P prohibits free movement of rice and dhan unless levy is paid on it, and

(c) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Information available with the Government of India indicates that free movement of rice and paddy is already being allowed by the State Governments, except with respect to movement into and out of the statutory rationing area of Greater Calcutta and Durgapur—Asansol Industrial Complex

(b) and (c) Yes, Sir For maintenance of public distribution system and

for building up buffer stocks, it is necessary to collect levy, wherever required. In such a case, it is in order to stipulate that levy should be paid first, before free movement of the remaining stocks can be allowed.

श्री निर्मल चन्द्र जैन . शासन के निर्णय के अनुसार 1 अक्तूबर, 1977 से चावल व धान का सम्पूर्ण भारतवर्ष मे आवागमन की छूट दे दी है। उस समय खाद्य मंत्री का यह भी वक्तव्य था की खुली आवाजाई के कारण राज्य शासन चावल, धान वसूली के लिए कोई लक्ष्य नही बाध रहा है। उपसचिव उत्तर प्रदेश शासन ने 9 जनवरी, 1978 को लिखित रूप से स्पष्ट किया की न्याय विभाग ने राय दी है कि यद्यपि उत्तर प्रदेश चावल और धान उद्गम व्यापार नियमन आदेश के 1977 के खण्ड 4 में धान के निर्णय के पूर्व उस पर लेवी देने का विशिष्ट प्रावधान नहीं है तथापि 40 तथा 60 प्रतिशत लेवी देना आवश्यक है। इस तरह न्याय विभाग की स्पष्ट राय यह है। कानून का उल्लंघन कर जो लेवी जबरिया वसूल की जा रही है उस पर केन्द्रीय शासन क्या कार्यवाही करने का विचार करती है?

श्री भानु प्रताप सिंह : श्रीमन् मेरी सूचना यह है कि राज्य सरकार ने उस वसूली को जो व्यापारियों को सूचना देने के पूर्व निजारत से सम्बन्धित है, उसको मुल्तवी कर रखा है और वह कोई लेवी की वसूली नहीं करती है।

श्री निर्मल चन्द्र जैन: अध्यक्ष महोदय यह मेरे पास पत्र है जिसमे यह स्पष्ट है कि न्याय विभाग ने राय दी है कि यद्यपि खण्ड मे निर्णय देने के पूर्व लेवी देने का विशिष्ट प्रावधान नही है तथापि 40 और 60 प्रतिशत लेवी लेना अनिवार्य है। मैंने इस पर पूछा है कि इस पर क्या कार्यवाही की जा रही है?

श्री भानु प्रताप सिंह : इसकी मेरे पास इंफर्मेशन नही है।

श्री निर्मल चन्द्र जैन: यदि सूचना नहीं है तो यह कह सकते है कि मेरे पास सूचना नहीं है।

श्री भानु प्रताप सिंह : मैंने कहा कि न्याय विभाग ने एक मशविरा दिया और खाद्य विभाग यह समझता है कि मशविरा गलत है लेकिन फिर भी चूंकि संदेह पैदा हो गया है इसलिए वसूली मुल्तवी की गयी है।

श्री निर्मल चन्द्र जैन : केन्द्रीय शासन द्वारा चावल और धान के आवागमन की छूट देने के कई कारणों में से मुख्य कारण यह था कि भारत के समग्र भागों में चावल और धान उचित मूल्य में और उचित मात्रा में मिल सके। शासन द्वारा छूट देने की मंशा यह भी थी कि भारत को एक जोन माना जाए क्योंकि चावल और धान की कमी नहीं है। उत्तर प्रदेश सरकार के 60 प्रतिशत लेवी लेने के निर्णय से केन्द्रीय शासन का मन्तव्य समाप्त और धराशायी हो जाता है। संविधान की धारा 246 के अन्तर्गत प्राप्त अधिकार के आधार पर केन्द्रीय शासन इस प्रश्न पर क्या कार्यवाही करने का विचार रखता है?

श्री भानु प्रताप सिंह : श्रीमन् लेवी की मात्रा घटा दी गयी है। उत्तर प्रदेश मे यह 60 प्रतिशत से 50 प्रतिशत कर दी गयी है। कुछ क्षेत्रों मे यह केवल 40 प्रतिशत ही है। जहा तक उद्देश्यों का सम्बन्ध है, धान और चावल सारे देश मे मिले वह लक्ष्य तो पूरा हुआ है। इस देश मे धान की कीमतें पहले से ज्यादा अच्छी मिलती है और चावल भी पूरे देश को देखते हुए कम कीमत पर, उपभोक्ताओं को मिल रहा है।

श्री निर्मल चन्द्र जैन: क्या मंत्री महोदय के नोटिस में है कि पंजाब में श्री मेल मे जो राइस मेलर से लिया गया, उसके बारे मे कोई आर्डिनेन्स पंजाब सरकार ने जारी किया है

जिसकी वजह से वहां धान की मार्केट में बहुत मंदी आयी है और 70 रुपये जो गवर्नमेंट ने भाव फिक्स किये थे और जिस भाव में गवर्नमेंट खरीदती थी वह प्राइस 70 रुपये से भी कम हो गयी और कम भाव पर वहां धान बिका और इससे किसानों को बीस करोड़ रुपये का नुकसान हुआ ? यह आर्डिनेंस पंजाब सरकार ने एक हफ्ते के बाद वापस ले लिया ।

श्री भानु प्रताप सिंह : अध्यक्ष महोदय, प्रश्न तो मुख्य रूप से उत्तर प्रदेश के विषय में है ।

SHRI V ARUNACHALAM Some of the States like Tamil Nadu and West Bengal are against the free movement of foodgrains They are in favour of single State zonal system Since these Governments are opposed to free movement of foodgrams will the Government come forward to give up the policy of free movement and restore the single State zonal system as it is demanded by Tamil Nadu and West Bengal?

SHRI BHANU PRATAP SINGH According to my information these Governments are no longer opposed to it

MR SPEAKER He asked, some of the State Governments are for single State zonal system, are you prepared to consider it?

SHRI BHANU PRATAP SINGH I concede the point that there may be one or two States which are opposed to the kind of removal of restrictions but taking an overall national interest in view we think, we have taken the right decision. With our experience during the last so many months we think that this system should be continued It has given the best results possible Producers have received better prices. Consumers have paid less for their rice.

Examination and Revision of 10+2 Courses

*659 SHRI K LAKKAPPA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether 10+2 courses under secondary education have been examined and revised in the light of the criticisms made by educationists and the experience gained so far in its implementation

(b) if so whether any subjects are proposed to be taken out of the courses or whether the course load will be otherwise reduced so as to reduce reading burden on the pupils and give them more time for work experience and other extra curricular activities,

(c) if the answers to (a) and (b) above are in the affirmative, whether it is proposed to give any concessions to the students taking the Secondary Examination in March—April, 1978 while valuing their papers and

(d) whether it is proposed to continue the 10+2 system or discontinue it in view of the unpreparedness in some States to switch over to that system?

THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER) (a) to (d) A statement is laid on the Table of the Sabha

Statement

(a) to (c) The courses and syllabi for the 10+2 system of school education have been subjected to review by two Committees appointed by the Education Minister in his capacity as President of National Council of Educational Research and Training. The curriculum for the Ten-year School was reviewed by the Review Committee on the Curriculum for the Ten-Year School headed by Shri Ishwarbhai Patel, Vice-Chancellor, Gujarat University, and the recommendations of the Committee have already